

SL. NO. 453/2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**EASTERN ZONE BENCH, KOLKATA**

**Miscellaneous Application No. 05/2024/EZ in**

**Execution Application No. 03/2021/EZ**

**Arising out in Original application No. 70/2016/EZ**

**(REGARDING DUMPING OF GARBAGES AT**

**RAJIVNAGAR, NORTH 24 PARGANAS)**

**TRIBUNAL ON ITS OWN MOTION**

**...PETITIONER**

**Versus**

**THE STATE OF WEST BENGAL & ORS.**

**...RESPONDENTS**

**BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS**

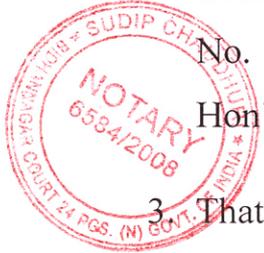
**COMPLIANCE REPORT BY WAY OF AN AFFIDAVIT ON BEHALF OF  
THE RESPONDENT NO. 7, I.E., THE DEPARTMENT OF URBAN  
DEVELOPMENT & MUNICIPAL AFFAIRS, GOVERNMENT OF WEST  
BENGAL IN COMPLIANCE OF THE ORDER DATED 03.04.2024 PASSED  
BY HON'BLE GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA**

**Most Respectfully Sheweth:**

I, Joly Chaudhuri, son of Biswanath Chaudhuri, aged about 54 years, by occupation service, working as Additional Director, State Urban Development Agency (SUDA) under Urban Development and Municipal Affairs Department, Government of West Bengal, having office at ILGUS BHAVAN, H.C. Block, Sector III, Bidhannagar, Kolkata-700106, do hereby take oath and solemnly affirm as under-

**14 MAY 2024**

1. That I am the Additional Director, State Urban Development Agency (SUDA) under Urban Development and Municipal Affairs Department, Government of West Bengal, I am well acquainted with the facts and circumstances of the case and I have been duly authorized to affirm this affidavit on behalf of Respondent No. 7, i.e., Urban Development and Municipal Affairs Department, Government of West Bengal.
2. That at the very outset, I humbly submit that I have always had the highest regard to the majesty and dignity of this Hon'ble Tribunal, Eastern Zone Bench, Kolkata and I have always acted in due compliance with the Solemn Orders in connection with M.A. No. 05/2024/EZ in Execution Application No. 03/2021/EZ arising out of O.A. No. 70/2016/EZ as passed by the Hon'ble National Green Tribunal to the best of my ability.
3. That this Hon'ble Tribunal vide its order dated 20.03.24 had directed Respondent No. 7 to file a compliance report concerning certain clarifications on the stated quantity of waste as stated in the affidavit dated 19.03.2024 filed by Respondent No. 7 in compliance of the order dated 14.02.2024 of this Hon'ble Tribunal.
4. That in compliance with the direction passed by this Hon'ble Tribunal on 20.03.24, Respondent No.7 had filed a compliance report in the form of an affidavit on 01.04.2024. However, regrettably, it is acknowledged that the affidavit dated 01.04.2024 contained certain typographical and inadvertent errors. Thus, to rectify such errors, the present affidavit is being submitted.
5. That it is humbly prayed that this Hon'ble Tribunal may kindly permit corrections of the typographical errors and inadvertent errors in the affidavit dated 01.04.2024 and that the affidavit dated 01.04.2014 may kindly be ignored and the present affidavit be considered as a compliance report to



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order dated 20.03.2024. I am praying for an unconditional apology for such typographical inadvertent errors.

6. That vide order 04.04.2022, this Hon'ble Tribunal has directed the Respondent No. 7 as follows:-

*“12. In para 3 (p) of the affidavit, it is stated that the area of Mound ‘B’ will get cleared at the end of 150 days and accordingly an area of 27,778 square meters will be made available. After clearing the Mound ‘B’ area, the freed-up area (27,778 square meters) will be used for establishment of Material Recovery Facility (MRF) for municipal solid waste and construction of segregation shed, utilization/processing area for wet waste, etc. which is expected to use around 10,000 to 12,000 square meters. This will leave 16,000 square meters of free area which will be used for deposition of fresh legacy waste.*

*13. The submission appears to be reasonable. We grant the State Respondents 150 days to clear the entire legacy waste from Mound ‘B’.*

*14. So far as the clearing of legacy waste of Mound ‘A’ amounting to 4,50,000 metric tonnes of legacy waste as well as of Mound ‘C’ amounting to 1,50,000 metric tonnes are concerned, it is stated that for clearing the legacy waste at Mound ‘A’ will require 405 calendar days and Mound ‘C’ will require 175 calendar days i.e., total 730 days.*

*15. We consider the submission to be reasonable. Time as prayed is granted to the State Respondents for clearing the entire legacy waste of Mound ‘A’, Mound ‘B’ and Mound ‘C’ in a phased manner strictly as per the affidavit.*

*16. We, therefore, direct the State Respondents to file the first compliance report with regard to clearing of entire legacy waste of Mound ‘B’ after five months i.e., by 06.09.2022.*

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17. We further direct the Respondent No.7 to also indicate status of completion of Septage Treatment Plant in the South Dum Dum and Baranagar Municipalities. Further the Respondent No.7 will also indicate the installation of the Leachate Treatment Plant for treatment of leachate.”

7. That regarding status of completion of Septage Treatment Plant in the South Dum Dum and Baranagar Municipalities and regarding the installation of the Leachate Treatment Plant for treatment of leachate, the compliance report has been filed on affidavit dated 05.09.2022. That I say that vide the compliance report on affidavit dated 05.09.2022, it was respectfully submitted as follows:

**Status of completion of Septage Treatment Plant of South Dum Dum and Baranagar Municipalities:**

- a. An Integrated Septage Treatment Plant at Rajivnagar for South Dum Dum Municipality of 30 Kilo Litres per day (KLD) capacity has been commissioned and is functional since 05.02.2020.
- b. Another Integrated Septage Treatment Plant at Rajivnagar for Baranagar, North Dum Dum and Dum Dum Municipalities of 30 Kilo Litres per day (KLD) capacity has commissioned and is functional since 11.07.2022.

**Status of installation of the Leachate Treatment Plant for treatment of leachate:**

- a. The leachate collection system is under operation at Rajivnagar site.
  - b. Collected leachate is being transferred to the Septage Treatment Plant which is situated just beside Rajivnagar dumping yard.
8. That this Hon’ble Tribunal vide its order dated 13.10.2022, has acknowledged the compliance regarding legacy waste of Mound “B”. As regards Mound “A” and “C” this Hon’ble Tribunal directed to file affidavit of compliance by 31.07.2023.

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## Present status of Legacy Waste Processing

9. That it is respectfully submitted that the calculation regarding the in-flow of daily waste and out-flow of legacy waste at Promod Nagar/Rajibnagar Dumpsite and its processing within the specified period has been enumerated herein below:

I. That approximately 8.50 lakh metric tonnes of legacy waste was lying at the Rajibnagar/ Pramodnagar dumpsite as on September 2020 (as mentioned in the affidavit submitted on 18.09.2020)

A copy of the affidavit dated 18.09.2020 with reference to the total quantity of legacy waste is enclosed herewith and marked as **Annexure-A.**

II. That out of this 8.50 lakh metric tonnes of legacy waste, 7,42,800 metric tonnes of legacy waste had already been processed on-site and off-site till 19.03.2024.

III. That the remaining quantity of legacy waste out of 8.50 lakh metric tonnes of legacy waste, which needs to be processed after 19.03.2024, is **1,07,200** metric tonnes (i.e., 8,50,000- 7,42,800).

The copies of work orders are enclosed herewith and marked as **Annexure B.**

IV. That during the period from 01.10.2020 to 30.09.2022, the incoming fresh waste @750 MT per day from 6 (six) Municipalities of Dum Dum, North Dum Dum, South Dum Dum, New Barrackpore, Kamarhati & Baranagar got accumulated, and has also converted into Legacy Waste, i.e., 365 x 2 x 750 MT is **5,47,500 MT.**

V. That furthermore, from 01.10.2022, the Barasat Municipality has also started disposal of its daily fresh waste at the Rajibnagar site due to certain unavoidable circumstances, and as a temporary



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measure, the segregated fresh waste has been disposed of at the space that got reclaimed due to processing of the legacy waste.

VI. That it is most respectfully submitted that in view of the facts mentioned in para V, during the period from 01.10.2022 to 19.03.2024 the incoming fresh waste @150MT per day from Barasat Municipality got accumulated along with the incoming fresh waste @750MT per day from 6 (six) Municipalities of six Municipalities of Dum Dum, North Dum Dum, South Dum Dum, New Barrackpore, Kamarhati & Baranagar, which got converted into Legacy Waste.

VII. That it is further submitted that during the period of 01.10.2022 to 19.03.2024, the incoming fresh waste @900MT (i.e., 750+150) MT per day from seven Municipalities of Dum Dum, North Dum Dum, South Dum Dum, New Barrackpore, Kamarhati, Baranagar, and Barasat, got accumulated and it has also eventually got converted into Legacy Waste, i.e., 171 x 900MT is **1,53,900 MT**.

VIII. That the above situation is likely to prevail from 20.03.2024 to 20.12.2024, i.e., tentatively for another 275 days, therefore, during this period additional, 275 x 900 MT, i.e., **2,47,500MT** of waste will also accumulate at Rajibnagar site.

IX. That it is most respectfully submitted that from 20.03.2024 to 20.12.2024 it is expected that the construction of fresh waste processing plant at Barasat Municipality shall be completed which shall process the incoming fresh waste from Barasat Municipality and within this period the fresh tender for bio-mining and bio-remediation of the additional quantity of accumulated fresh waste at Rajibnagar Dumpsite may likely to be finalized, contract to be awarded, plant and machinery to be installed, commissioned and processing is likely to be started.



- X. That it is most respectfully submitted that the estimated quantity of legacy waste arising out of the additional fresh waste at Rajibnagar Dumpsite that is to be bio-mined and bio-remediated is approximately **11,00,000MT** [i.e., 1,07,200 + 5,47,500 + 1,53,900 + 2,47,500 = 10,56,100 ~ 11MT(approx.)]
- XI. That further it is submitted that to process the additional quantity of accumulated fresh waste at Rajibnagar Dumpsite, a special drive has been taken from the Department of UD & MA and the Notice Inviting Tender (NIT) has already been published. The details of the e-tender is placed below for ready reference:

- i. SUDA has inter-alia invited e-tender for disposal of 11 Lakh MT of legacy waste through bio-mining and bio-remediation process and reclamation of the land at Pramodnagar/ Rajibnagar Dumpsite vide e NIT No. SUDA- 1245/2023/8081 dated 05.10.2023.
- ii. As per the said Notice inviting e-tender, the quantity of bio-mining of legacy waste can be further increased up to 25% so that no further legacy waste is accumulated at the dumpsite.
- iii. As per the said Notice inviting e-tenders, the contract period will be for 36 months from the date of issuance of the work order including 3 months mobilization/ machineries installation period.
- iv. As no bidders had quoted their rates in the 1<sup>st</sup> call; therefore, SUDA has gone for 2<sup>nd</sup> call vide NIT no. SUDA- 1245/2023/282 dated 19.01.2024.
- v. That the last date of Bid submission was 26.03.2024.
- vi. At present Technical Bid evaluation is in progress.



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- vii. That the contract is expected to be finalised by 30.06.2024.

### **Time Management For Fresh Waste Processing**

10. That the time management for Fresh Waste Processing are as follows:

- I. That at present, as an interim measure, fresh waste processing @ 100 MT per day has been initiated for the daily waste generated by two Municipalities of North Dum Dum and New Barrackpore due to space constraints.
- II. That it is further submitted that from 21.12.2024, as an interim measure, fresh waste processing @350MT per day will be initiated as due to non-availability of required amount of space, the construction of infrastructure for fresh waste processing @750MT may not be completed within December 2024.
- III. That to cater 750MT of daily waste, the construction of infrastructure and Fresh Waste Processing Plant will be completed by mid of December 2025.
- IV. That from 31.12.2025, the fresh waste processing @750MT per day will take place in the fresh waste processing plant so constructed for the six Municipalities of Dum Dum, North Dum Dum, South Dum Dum, New Barrackpore, Kamarhati & Baranagar.

### **Rajibnagar Dumpsite Management Schedule:-**

11. That the proposed management commitments toward the Rajibnagar Dump site are as follows:

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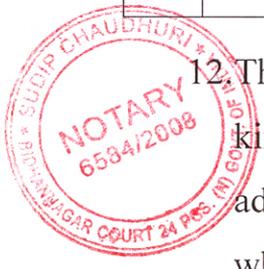




SL No.	Activities to perform	Time Frame	Type of Machines installed/ to be installed	Capacity	Remarks
1.	Processing of an additional quantity of accumulated fresh waste at Rajibnagar Dumpsite which may get converted to legacy waste (that is approximately 11,00,000 MT)	36 months from the date of awarding the work	Trommel	<b>1500 MT per day</b>	Due to the monsoon period and unavoidable circumstances, working days is taken as 240 days per year for 3 years(contract period) wherein @1500 MT per day legacy waste will be processed, therefore, numeric calculation stood as $240 \times 3 \times 1500 \text{ MT} = 10.8 \text{ MT}$ , i.e., approx 11 Lakh MT.
2.a	Initial Fresh Waste processing	From 21.12.2024	Compost+ RDF Plant	<b>350 MT per day</b>	Due to space constraints from 21.12.2024, fresh waste processing of 350 MT/day may be initiated.
2.b	Fresh Waste	From	Compost+	<b>750 MT</b>	By this time due to

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.	processing of 750 MT/day	31.12.2025	RDF Plant	<b>per day</b>	bio-mining and bio-remediation of the additional quantity of accumulated fresh waste at Rajibnagar Dumpsite, space may likely to be available to cater 750 MT of daily waste.
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12. That in the circumstances as stated above, this Hon'ble Tribunal may kindly be pleased to allow the further time period for processing of additional quantity of accumulated fresh waste at Rajibnagar Dumpsite which may get converted to legacy waste till 20.12.2024 as mentioned hereinbefore for which a separate application seeking extension of time up to 31.12.2025 has been filed along with this affidavit.

13. That it is most respectfully submitted that since the target date of commencement of the Fresh waste Processing Plant to cater 750 MT of daily waste is 31.12.2025, therefore, it is submitted that fresh waste shall not get converted into legacy waste anymore, thereafter.

14. That I state that I have read and understood the contents of the accompanying compliance report by way of the affidavit, which has been drafted by my counsel under my instructions and facts stated herein are true and correct to the best of my knowledge and belief as derived from official records and the rest are prayers before this Hon'ble Tribunal.

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15. That the annexures annexed to the present compliance report by way of the affidavit are true copies of its respective original.



*Joly Chaudhuri*

**DEPONENT**

**Joly Chaudhuri, WBCS ( Exe.)**  
Additional Secretary  
Urban Development & Municipal Affairs Department  
Government of West Bengal

**VERIFICATION:**

Verified at Kolkata on this 14<sup>th</sup> day of May 2024, that the contents of the above affidavit are true and correct to the best of my knowledge & belief as derived from official records and nothing material has been concealed therefrom.

*Joly Chaudhuri*

**DEPONENT**

**Joly Chaudhuri, WBCS ( Exe.)**  
Additional Secretary  
Urban Development & Municipal Affairs Department  
Government of West Bengal

*S. Chaudhuri*  
**S. CHAUDHURI**  
★ NOTARY ★  
GOVT. OF INDIA  
Regn. No.-6584/08  
Bidhanagar Court  
Dist.-North 24 Pgs

Identified by me

*Manoj Basu*  
Advocate

**MANOJ BASU**  
Advocate  
Enrolment No-F-247/2006  
Bidhan Nagar Court  
Kolkata-700091

14 MAY 2024

14 MAY 2024

Before the National Green Tribunal,  
Eastern Zone Bench, Kolkata

Original Application No. 70/2016/EZ

Tribunal on its own motion

(Regarding Dumping of Garbages at Rajiv Nagar, North 24  
Parganas) ...Applicant(s)

Versus

The State of West Bengal and others. ....Respondent(s)

AFFIDAVIT IN OPPOSITION FILED BY THE CHIEF  
SECRETARY, GOVERNMENT OF WEST BENGAL

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1.	Affidavit in opposition		601-607

Filed by

*Sudip Dutta*

Sudip Dutta

Advocate

Sl. NO. 602/20



Before the National Green Tribunal,  
Eastern Zone Bench, Kolkata

Original Application No. 70/2016/EZ

Tribunal on its own motion

(Regarding Dumping of Garbages at Rajiv Nagar, North 24  
Parganas) ...Applicant(s)

Versus

The State of West Bengal and others. ....Respondent(s)

AFFIDAVIT IN OPPOSITION FILED BY THE CHIEF  
SECRETARY, GOVERNMENT OF WEST BENGAL

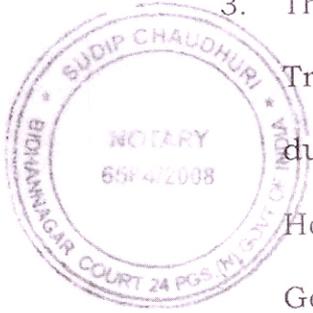
I, Rajiva Sinha, son of Late Dr Ram Chandra Sinha, aged  
about 59 years, working for gain as the Chief Secretary,  
Govt of West Bengal, having office at Nabanna, 325 Sarat  
Chatterjee Road, Shibpur, Howrah-711102, do hereby  
solemnly affirm and submit as follows :-

1. That I am holding the post of the Chief Secretary, Govt  
of West Bengal, and I have made myself acquainted  
with the facts and circumstance of the instant Original  
Application and have gone through the documents  
pertaining to the subject matter of the instant  
application. Hence I am competent to file the instant  
Affidavit before this Hon'ble Tribunal.

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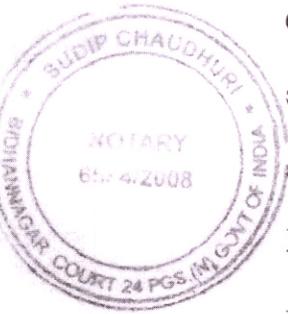
2. That this Affidavit is being affirmed pursuant to the solemn Order passed by the Hon'ble Tribunal on 02.09.2020.
3. That in compliance with the direction of the Hon'ble Tribunal, an Action Plan for clearing the Rajiv Nagar dumpsite had been prepared and submitted before this Hon'ble Tribunal by an Affidavit dt.17.8.2020. The State Government deposited an interim environmental compensation of Rs 1 crore to the Central Pollution Control Board vide UTR No AXTB202066482502 dated 24.07.2020. A Performance Guarantee of Rs 1 crore has also been executed.
4. In compliance of the said order, Central Pollution Control Board (CPCB) and National Environment Engineering Research Institute (NEERI) were entrusted to assess the damage caused to the environment. The team visited the site from the 13<sup>th</sup> to 15<sup>th</sup> of August, 2020. As directed in the Order referred to, the necessary logistics support was extended by the State Urban Development Agency (SUDA) on behalf of Urban Development and Municipal Affairs Department.
5. That the undersigned has received the Affidavit of Central Pollution Control Board mentioning the assessment of the compensation payable: Rs 2.046



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crore. In this connection the undersigned would like to submit the following for the kind consideration of this Hon'ble Tribunal :-

- 
- i) Necessary steps have been taken by the State Government for remediation of the dump site, with special emphasis on leachate management to contain any damage to the environment at Rajiv Nagar. Presently, all generated leachate is being collected at the Rajiv Nagar/Promod nagar site in Cess Pool and being transported to the Leachate Treatment facility at Dhapa.
- ii) SUDA was assigned to engage an agency for integrated management of solid waste at the 6 (six) ULBs of Dum Dum, North Dum Dum, South Dum Dum, New Barrackpore, Kamarhati & Baranagar by the Urban Development and Municipal Affairs Department. But the tendering process in the first part of this year got delayed due to sudden outbreak of the Covid-19 pandemic and the consequent lock-downs. As a consequence, the first call did not materialize and the second call for the NIT could not be published timely as bidders were not in a position to submit offers due to the Covid-19 outbreak. This was an wholly unanticipated situation and none had any control over the events arising out of the pandemic.

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iii) Ultimately, the second call for the bids was invited by SUDA on 13.06.2020 and finally the LOA could be issued vide no. SUDA-15014(23)/1/2020-PM SEC(SUDA)-SUDA/551 dated 14.07.2020 in favour of M/S. Eastern Organic Fertilisers Pvt. Ltd. It is expected that the work on the ground i.e. the remediation work through bio-mining at Rajiv Nagar site will commence from 1<sup>st</sup> October, 2020 i.e. after the rainy season and will take 27 months for the entire legacy waste to be processed. The work is expected to be completed within 31<sup>st</sup> December, 2022.

iv) Be it mentioned that in the meanwhile, to ease the situation at Rajiv Nagar, as an interim measure, with effect from 30<sup>th</sup> June, 2020, the State Government has been transporting 600 TPD of legacy waste from Rajiv Nagar to Dhapa dumping site for processing and disposal, to be continued till such time the in situ plants are set up and commissioned at Rajiv Nagar.

v) Prayer :-

It is respectfully submitted that the process of tendering got delayed by months together, due to the sudden outbreak of corona pandemic which can be called an act of God, beyond the control of human beings. In West Bengal we have observed lock downs even in the

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month of September, 2020 and restoration of normalcy still seems far away. Hon'ble NGT has also recognized this and extended the time line by 3 months in the case relating to liquid waste management and has deferred personal appearance of the Chief Secretary in OA 606 of 2018 by a year. It has been assessed that about 8.54 lakh tons of legacy waste is to be processed *in situ*, starting from 1.10.2020. Despite our best efforts, it will perhaps not be feasible to complete the processing and disposal of such huge quantity of legacy waste at Rajiv Nagar prior to December, 2022, especially considering that during this intervening period, fresh waste is also to be processed.

Therefore, it is the humble prayer of the undersigned that the interim environmental compensation already paid may kindly be accepted as final compensation in view of the difficult financial position of the State Government because of the Corona pandemic, and liberty may kindly be granted to the Government of West Bengal in the Urban & Municipal Affairs Department to complete the legacy waste remediation work by December, 2022.

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That the reply is true to my knowledge and belief, which I derive from the office records.



*Rajiva Sinha*  
DEPONENT

BEFORE THE NOTARY PUBLIC  
GOVT. OF INDIA  
DIST. NORTH 24 PAGES

VERIFICATION

I, Rajiva Sinha, Chief Secretary, Government of West Bengal, do hereby verify that the contents of the report in the form of Affidavit are true to the best of my knowledge and belief. No part of the report is false and nothing has been concealed.

Verified at Kolkata this *18th* day of September, 2020.

*Rajiva Sinha*  
DEPONENT

*S. Chaudhuri*  
S. CHAUDHURI  
\* NOTARY \*  
GOVT OF INDIA  
Regd. No. 6584/08  
Bidhanagar Court  
Dist. North 24 Pgs.

Identified By Me  
*Manoj Basu*  
ADVOCATE

MANOJ BASU  
Advocate  
Enrollment No. 15247/2008  
20, Park Road, Salt Lake  
Kolkata - 700064

18 SEP 2020



## রাজ্য নগর উন্নয়ন সংস্থা



### STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচ-সি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ  
“ILGUS BHAVAN”, H-C Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

SUDA-15014(23)/1/2020-PM SEC(SUDA)-SUDA/551

14.07.2020

ক্রমিক নং .....

তারিখ .....

From : Shri Santanu Mukherjee, WBCS(Exe.),  
Director, SUDA

To : Eastern Organic Fertilizer Pvt.Ltd  
10 Raja Santosh Road  
Kolkata 700 027

Sub : Work Order for Processing of Legacy Waste accumulated at  
Promodnagar-Rajibnagar Dumping Yard

Sir,

This is to inform you that your quoted rate @ Rs. 190/MT for processing of legacy waste at Dhapa Processing Plant Site by transporting waste from Promodnagar Dumping Yard has been accepted by the competent authority of UD&MA Department.

Please also note that for transporting the said legacy waste from Promodnagar-Rajibnagar Dumping site to processing plant at Dhapa Plant @ Rs. 275/MT as transportation charge has been accepted.

The processing of legacy waste has been accepted by the competent authority of UD&MA Department till 31/08/2020 or issuance of Work Order after completion of tender formalities for Promodnagar Cluster-I project whichever is earlier.

You are therefore requested to take up processing of legacy waste work immediately in consultation with Sri Subir Das, EE/SUDA, Sri Suthirtha Chatterjee, AE/SUDA and Sri Surya Kr. Misra, AE/SUDA.

Issuance of related road challan containing the Truck/Vehicle No. & Capacity of dumpers for taking the waste from Promodnagar site will be issued by the respective Municipal Officers of Baranagar, Dum Dum, South Dum Dum, North Dum Dum Municipalities posted there. The weighing of the said truck, both at entry point & exit point, will be done on Weigh Bridge at Dhapa plant on existing record keeping system done by KMC authority. You are requested to make liaison with official person present at both the above loading & unloading points and keep proper record in your register also to avoid any communication gap.

Contd..

দূরভাষ : ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স : ২৩৫৮ ৫৮০০

Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com

Account Section : 2358 6408

Payment will be made for the above work from SUDA office on production of monthly bill duly certified by KMC authority along with other related documents.

SUDA will enter into an agreement with Eastern Organic Fertilizer Pvt.Ltd after acceptance of work order.

This Work Order is issued in concurrence of Finance Department, U.O. No. Group T/2020-2021/0207 Dated- 10.07.2020.

This is for your kind information and necessary action.

Yours faithfully,

 14.07.2020  
Director, SUDA

SUDA-15014(23)/1/2020-PM SEC(SUDA)-SUDA/551

14.07.2020

Copy forwarded for kind information to :

- (1) Commissioner, KMC
- (2) District Magistrate, North 24 Pgs.
- (3) Commissioner, Bidhannagar Police Commissionerate / Barrackpore Police Commissionerate
- (4) Chairperson Board of Administrators, Dum Dum / North Dum Dum / South Dum Dum / Baranagar - Municipality
- (5) DG, Solid Waste Management, KMC with the request to brief the staff at the Dhapa Dumping Ground for the weighing of onload and offload Dumpers at Dhapa carrying legacy waste from the Promodnagar Dumping Ground. The Trip wise Log is to be maintained at site and the bill placed by the agency will have to be certified based on the Trip wise log sheet maintained at the site.
- (6) PS to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (7) PS to Additional Chief Secretary, Finance Department
- (8) PS to Principal Secretary, Environment Department.
- (9) PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

 14.07.2020  
Director, SUDA



## রাজ্য নগর উন্নয়ন সংস্থা

### STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ  
“ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

SUDA-15014(23)/1/2020-PM SEC(SUDA)-SUDA/963

31.07.2020

From : Shri Santanu Mukherjee, WBCS(Exe.),  
Director, SUDA

To : Eastern Organic Fertilizer Pvt. Ltd.  
10 Raja Santosh Road  
Kolkata 700 027

Sub : Work Order for Processing of Legacy Waste accumulated at  
Promodnagar-Rajiv Nagar Dumping Yard

Ref. : This office no. SUDA-15014(23)/1/2020-PM SEC(SUDA)-SUDA/551  
dated 14.07.2020

Sir,

In continuation of the work order issued vide no. SUDA-15014(23)/1/2020-PM SEC(SUDA)-SUDA/551 dated 14.07.2020 and with the concurrence of the Finance Department, the quantity of legacy waste to be transported from Promodnagar to Dhapa Dumping Ground for processing is enhanced from 300 TPD to 600 TPD. All other terms & conditions will remain the same. This will take immediate effect.

Yours faithfully,

31.07.2020  
Director, SUDA

SUDA-15014(23)/1/2020-PM SEC(SUDA)-SUDA/963/1(9)

31.07.2020

Copy forwarded for kind information to :

- (1) Commissioner, KMC
- (2) District Magistrate, North 24 Pgs.
- (3) Commissioner, Bidhannagar Police Commissionerate / Barrackpore Police Commissionerate
- (4) Chairperson Board of Administrators, Dum Dum / North Dum Dum / South Dum Dum / Baranagar - Municipality
- (5) DG, Solid Waste Management, KMC with the request to brief the staff at the Dhapa Dumping Ground for the weighing of onload and offload Dumpers at Dhapa carrying legacy waste from the Promodnagar Dumping Ground. The Trip wise Log is to be maintained at site and the bill placed by the agency will have to be certified based on the Trip wise log sheet maintained at the site.
- (6) PS to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (7) PS to Additional Chief Secretary, Finance Department
- (8) PS to Principal Secretary, Environment Department.
- (9) PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

31.07.2020  
Director, SUDA

দূরভাষ : ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স : ২৩৫৮ ৫৮০০

Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com

Account Section : 2358 6408

6.	Start construction of office building, waste processing plant etc.	Within ninety (90) days from the date of issue of LOA cum work order.
7.	Proof of placement of purchase order for procurement of plant & machinery etc.	Within ninety (90) days from the date of issue of LOA cum work order.
8.	Completion of all civil works etc.	Within twelve (12) months from the date of issue of LOA cum work order.
9.	Erection & commissioning of plant & machinery	Within twenty four (24) months from the date of issue of LOA cum work order.
10.	Start production	Within twenty four (24) months from the date of issue of LOA cum work order.

Pursuant to Clause No.4 of the 'Terms of Reference', you are required to furnish the Performance Security for an amount of Rs.11 crore (Eleven crore only) in the form of Bank guarantee from any Scheduled/Nationalized Bank/Public Financial Institution valid for 36 months within 15 days of issue of this Notification of Award.

You are requested to contact Shri Dipak Naskar, Superintendent Engineer, SUDA for carrying out the contract.

You are also requested to attend this office within 7 days from the date of issue of this letter for execution of the formal agreement. It may be noted that no payment shall be made for any work carried out by you till the Agreement is executed and till such time the Performance Security has been submitted by you.

This Notification of Award is being sent to you in duplicate and you are requested to return without delay one copy of the letter duly signed and stamped, in token of your acknowledgement.

Kindly note that this Notification of Award shall constitute a binding contract between us pending execution of formal Agreement.

**This issues in cancellation of no. SUDA-366/2019(Pt.I)/1190 dated 12.08.2020.**

Yours faithfully,

 12.08.2020  
Director, SUDA

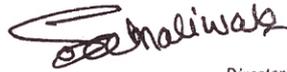
SUDA-366/2019(Pt.-I)/1208/1(5)

12.08.2020

Copy forwarded for kind information to :

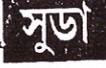
- (1) Commissioner, Environment Department.
- (2) Chief Engineer, WBPCB.
- (3) PS to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (4) PS to Principal Secretary, Environment Department.
- (5) PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

Eastern Organic Fertilizer Pvt. Ltd.



Director

 12.08.2020  
Director, SUDA



## রাজ্য নগর উন্নয়ন সংস্থা



### STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ  
“ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

SUDA-366/2019(Pt.-I)/1208

12.08.2020

From : Shri Santanu Mukherjee, WBCS(Exe.),  
Director, SUDA

To : Managing Director,  
Eastern Organic Fertiliser Pvt. Ltd.

Sub : Bid Reference No.: SUDA 366/2019(Pt-I)/10738 dated 13.06.2020 for Bio-remediation of Legacy Waste, setting up of processing facility at Pramodnagar and Kamarhati and Sanitary Landfill at Identified Site, secondary collection and transportation, processing and disposal of Municipal Solid Waste.

Ref: Tender ID: 2020\_MAD\_285205\_1 dated 13.06.2020

Dear Sir,

This is to notify you that your bid for the work under reference has been accepted by the Competent Authority of the Urban Development & Municipal Affairs Department. In terms of the bid, the following activities are to be carried out.

Sl. No.	Activity	Rate (in Rs.)
(1)	Processing of fresh waste	715 per ton
(2)	Processing of legacy waste	778 per ton
(3)	Cappex support for setting up of processing facility at Pramodnagar and Kamarhati and Sanitary Landfill at Identified Site, secondary collection and transportation, processing and disposal of Municipal Solid Waste	70 crore

The activities are to be carried out as per the following timeline:

Sl. No.	Description of Activity	Duration for Completion of Activity (in Days)
1.	Issue of Letter of Acceptance (LOA) cum work order from Employer	Start date
2.	Acceptance of LOA cum work order from agency	Within seven (7) days from the date of issue of LOA cum work order.
3.	Deposit of Performance Security	Within fifteen (15) days from the date of issue of LOA cum work order.
4.	Signing of Agreement	Within fifteen (15) days from the date of issue of LOA cum work order.
5.	Submission of plan of action	Within fifteen (15) days from the date of issue of LOA cum work order.
6.	Start processing of legacy waste.	Within thirty (30) days from the date of issue of LOA cum work order.

দুরভাষ : ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স : ২৩৫৮ ৫৮০০

Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com  
Account Section : 2358 6408